

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'F' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
And Mahavir Singh (Vice President)]**

ITA No. 1472/Mum/2020
Assessment Year: 2010-11

M/s. Godavari Biorefineries Ltd.,
45/47, Somaiya Bhavan, M.G Road, Fort,
Mumbai 400001 [PAN: AABCG2543C]

..... Appellant

Vs.

**Additional Commissioner of Income Tax
Range 2 (1) Mumbai.**

.....Respondent

Appearances:

Ms. Dinkle Hariya for the appellant

Brajendra Kumar for the respondent

Date of concluding the hearing: : July 02, 2021

Date of pronouncement : July 02, 2021

O R D E R

Per Bench:

1. The assessee has moved petition seeking withdrawal of this appeal, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss this appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 02nd day of July 2021.

Sd/-

Mahavir Singh
(Vice President)

Sd/-

Pramod Kumar
(Vice President)

Mumbai, dated the 02nd day of July 2021.

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai